

(e) whether the balance sheet of Pure Drinks Private Limited reflected the purchase of shares worth Rs. 4.5 crores in C.J. International Hotels Limited?

THE DEPUTY MINISTER IN THE MINISTRY OF FINANCE (SHRI JANARDHANA POOJARY): (a) In accordance with the usual practices and procedures followed by the financial institutions, while appraising the loan application from CJ International Hotels Limited (CJIHL), the performance of its associated concerns including that of Pure Drinks Private Limited (PDPL) was looked into by the institutions.

(b) and (c) CJIHL is reported to have informed Industrial Finance Corporation of India that PDPL has invested Rs. 4.50 crores in the share capital of CJIHL out of the sale proceeds of their property at Bombay.

(d) At the time of disbursement of assistance to CJIHL, besides the guarantee of PDPL, the institutions had obtained unconditional and irrevocable personal guarantees of the promoter directors of CJIHL and PDPL, hypothecation of plant and machinery, pledge of shares of the promoters of CJIHL to the extent of Rs. 4.50 crores with IFCI and execution of promissory notes as per usual practice. As the assistance disbursed was thus adequately secured, guarantee of PDPL was accepted as an interim measure, on the condition that the guarantee of Pure Drinks (New Delhi) Limited would be furnished subsequently to replace the guarantee of PDPL.

(e) Yes, Sir.

Deployment of Armed Forces personnel to maintain law and order

870. SHRI KISHOR MEHTA: Will the Minister of DEFENCE be pleased to state:

(a) the number of times the Armed Force were deployed to help State Governments and civil authorities to maintain law and order during the last three years;

(b) what are the details in this regard; and

(c) the total number of Armed Forces personnel killed in these operations and what benefits have been provided to the members of their families?

THE MINISTER OF DEFENCE (SHRI R. VENKATARAMAN): (a) and (b) A statement is attached. (see below).

(c) A total of 144 personnel of the Armed Forces were killed in these operations. In the case of those killed while fighting against hostiles like Nagas, Mizos and while dealing with agitating para military personnel, families are entitled to liberalised pensionary awards as per rules promulgated in 1972.

As regards those killed in operation "Blue Star" in Punjab, the benefits of liberalised pensionary awards with some improvements are admissible to the families. In addition, each family is entitled to a lumpsum ex-gratia grant of Rs. 1. lakh, irrespective of rank.

In all other cases covered by the question, the families are entitled to special family pensionary award.

Statement

Deployment of armed forces personnel to maintain Law and order.

During the last three years (period 15 July 1981 to 15 July 1984) Armed Forces were deployed 42 times to help the civil administration to maintain law and order—Armies : 22 and Air Force : 20. Details are as follows :

S. No.	State/Place	Date/Period	Brief description of aid
1	Nagaland	.	Full period covered by the reply. Counter-insurgency operations.
2	Mizoram	.	Do.
3	Assam	.	Students' agitation on foreign nationals' issue. For the period covered by the reply upto 7-6-1984.
4	Manipur	.	Full period covered by the reply. Counter-insurgency operations.
5	Tripura (Jampui Hills)	.	Do.
6	M.P./Mhow	.	2 ambulance vehicles from Army were provided for evacuation of casualties from Mhow to Indore during farmers' agitation.
7	Mizoram	.	Maintenance of law and order.
8	Arunachal Pradesh	.	Do.
9	Maharashtra/Bombay	.	Assistance during police agitation.
10	Nagaland	.	Maintenance of law and order.
11	Gujarat/Baroda	.	Assistance during communal riots.
12	Mizoram	.	Maintenance of law and order.
13	Goa/Vasco	.	Assistance during trouble between Goans and Non-Goans.
14	Mizoram/Chakma and Lather districts	.	Maintenance of law and order.

Sr. No.	State/Place	Date/Period	Brief description of aid
15	Gujarat/Baroda	14-12-1982 to 3-1-1983	Assistance during communal riots.
16	Kerala/Trivandrum	30-12-1982 to 2-1-1983	Maintenance of law and order.
17	J&K/Rajouri	10-3-1983 to 11-3-1983	Assistance during communal disturbances.
18	Maharashtra/Bhiwandi, Kalyan, Thane & Bombay	18-5-1983 to 2-7-1984	Assistance during communal riots.
19	Punjab	2-6-1984 onwards	Anti-terrorist operations.
20	Chandigarh	2-6-1984 onwards	Do.
21	J&K/Poonch	7-6-1984 to 19-6-1984	Assistance during a law and order.
22	J&K/Jammu District	8-6-1984 to 17-6-1984	Do.
<i>AIR FORCE</i>			
1	Bihar	2-5-1981 to 18-1-1982	Assistance by Air Force was by way of flying a few sorties for airlifting of men and material.
2	Andhra Pradesh	16-7-1981 to 18-1-1982.	
3	Kerala	22-10-1981 to 23-10-1981	
4	Assam	8-11-1981 to 29-11-1981	
5	Maharashtra	29-12-1981	
6	Jammu & Kashmir	1-2-1982	
7	Punjab	28-4-1982, 8-5-1982, 24-1-1982 & 25-1-1983	
8	West Bengal	14-5-1982 to 17-5-1982	
9	Maharashtra	18-8-1982 to 19-8-1982	

Sr. No.	State/Place	Date/Period	Brief description of aid
10	Jammu & Kashmir	 9-9-1982 to 10-9-1982	Assistance by Air Force was by way of flying a few sorties for airlifting of men and material.
11	Delhi	 18-11-1982	
12	Kerala	 31-12-1982 to 1-1-1983	
13	Andhra Pradesh	 2-1-1983	
14	Assam	 6-1-1983 to 7-1-1983	
15	Kerala	 8-2-1983 to 3-3-1983	
16	Jammu & Kashmir	 7-5-1983	
17	Punjab	 20-5-1983 to 3-6-1983	
18	Andhra Pradesh	 16-7-1983 to 17-7-1983	
19	Punjab	 10-9-1983 to 27-9-1983	
20	Jammu & Kashmir	 4-5-1984 to 22-5-1984	
		 23-5-1984	